



सत्यमेव जयते

**THE
JHARKHAND GAZETTE
EXTRAORDINARY
PUBLISHED BY AUTHORITY**

No. 168

1 Vaishakh, 1936 (S)
Ranchi, Monday 21st April, 2014

Personnel, Administrative Reforms and Rajbhasha Department

NOTIFICATION

The 21st April, 2014

No.13/Variya Niyma.-01/2014-3679--In exercise of powers conferred by Article-233 read with Article-309 of the Constitution of India and all provisions of Law enabling in that behalf the Governor of Jharkhand, after consultation with the High Court of Jharkhand at Ranchi, is pleased to make the following amendment in the Jharkhand Superior Judicial Service (Recruitment, Appointment & Conditions of Service) Rules, 2001 :-

1. **Clause (iv) of Rule 5 of Jharkhand Superior Judicial Service (Recruitment, Appointment & Conditions of Service) Rules, 2001 (as inserted by notification no. 1507, dated 14.03.2008) is substituted by the following Clause (iv):-**

"(iv) The suitability test as provided in Clause (i) shall comprise of :-

- (a) Interview of 20 Marks,
- (b) 60 Marks shall be earmarked on the basis of Service Profile depending on the remarks earned by the Officer in his A.C.R. during last 10 (ten) years of service, which may include the Service as Civil Judge (Junior Division).

The marking pattern shall be as follows for this section-

Outstanding-	6 Marks,
Very Good-	5 Marks,
Good-	4 Marks,
Satisfactory-	3 Marks,
Average-	2 Marks,
Poor-	1 Mark.

(c) Evaluation of Judgement – 10 Marks,

(d) Maximum of 10 Marks shall be earmarked on the basis of 1 Mark against each year of completion of Service as Civil Judge (Senior Division) by the Officer.

The candidate obtaining minimum 40 Marks in aggregate shall be treated suitable for appointment on promotion. However, the inter-se-seniority in the Cadre of Superior Judicial Service of such suitable candidates/Officers shall be determined in terms of Rules 8(b) of these Rules."

By the order of Jharkhand Governor,

Suman Kumar,

Joint Secretary to the Government.
